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ANDHRA PRADESH EDUCATIONAL INSTITUTIONS (ESTABLISHMENT, RECOGNITION, ADMINISTRATION AND CONTROL OF INSTITUTIONS OF HIGHER EDUCATION) RULES, 1987

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ANDHRA PRADESH EDUCATIONAL INSTITUTIONS (ESTABLISHMENT, RECOGNITION, ADMINISTRATION AND CONTROL OF INSTITUTIONS OF HIGHER EDUCATION) RULES, 1987

In exercise of the powers conferred by Sections 20 and 21 read with Section 99 of the Andhra Pradesh Education Act, 1982 (Act No.1 of 1982) and in supersession of all corresponding rules on the subjects, the Governor of Andhra Pradesh hereby makes the following rules relating to Establishment, Administration and Control of Institutions of Higher Education under Government and Private Sectors.

1. Short title, applicability and commencement :-

(1) These rules may be called "The Andhra Pradesh Educational Institutions (Establishment, Recognition, Administration and Control

of Institutions of Higher Education) Rules, 1987".

- (2) These rules shall apply to all educational institutions (both Government and private) imparting the following classes/categories of education in the State of Andhra Pradesh
- (a) Junior Colleges (All institutions imparting Intermediate education with or without attached high school/degree classes/courses);
- (b) Degrees (imparting degree courses with or without attached Intermediate sections);
- (c) Oriental Colleges;
- (d) Hindi Mahavidyalas;
- (e) Law Colleges (Colleges imparting Law Courses either exclusively or as Degree College offering Law Courses also);
- (f) Post-Graduate Centres (Colleges imparting Post- Graduation Degree/Diploma courses either exclusively or as Degree Colleges offering Post-Graduation Courses also).
- (3) They shall come into force with immediate effect.

2. Definitions :-

- (1) In these rules, unless the context otherwise requires
- (a) Act means the Andhra Pradesh Education Act, 1982 (Act No.1 of 1982).

- (b) Educational agency means the educational committee/Society/Trust/Association, sponsoring/managing/running the educational institution both Government and private, unless otherwise specifically mentioned;
- (c) "Commissionerate" means the Andhra Pradesh Commissionerate of Higher Education constituted under Section 3 of the Andhra Pradesh Commissionerate of Higher Education Act, 1986.
- (d) Competent Authority means the authority which is competent to grant permission/recognition/affiliation as the case may be to the educational institutions;
- (e) Institution means the educational institution indicated under Rule 1(2) and sponsored/managed/run by the educational agency;
- (f) Director means the Director of Higher Education;
- (g) Form means a form appended to these rules.
- (2) Words and expressions used in these rules but not defined herein shall carry the same meanings as are assigned to them in the Act.

3. Power to grant or withdraw permission :-

The competent authority for granting or withdrawing of permission for the establishment of all classes/categories of educational institutions mentioned in sub-rule (2) of Rule 1 shall be the Commissionerate.

4. Conditions for grant of permission :-

- (1) Permission for the establishment of any of the educational institutions mentioned in sub-rule (2) of Rule 1 or for opening of additional courses in any existing educational institution shall be granted only if the conditions laid down in Section 20 of the Act are satisfied and after obtaining the prior approval of the commissioner under sub-section (2) of Section 11 of the Andhra Pradesh Commissionerate of Higher Education Act, 1986;
- (2) No permission shall be granted if the educational needs of the locality are adequately served already and in the opinion of the competent authority, the opening of a new institution is likely to create unhealthy and undesirable competition with another institution of the same class/category, in the area.
- (3) No permission shall be granted for the establishment of an educational institution by way of upgradation of high school into Junior College, Junior College into Degree College and Degree College into Post Graduation Centre. However with the prior approval of the Commissionerate of Higher Education, they can be permitted to be established within the premises of an existing institution provided the educational agency is prepared to provide the prescribed requirements like accommodation, furniture, library. laboratory and other facilities exclusively for the proposed class/category of institution.

5. Application for grant of permission :-

(1) All applications for establishment of a Junior College shall be made to the Secretary, Board of Intermediate Education, Andhra Pradesh, Hyderabad and those for establishment of all other classes/categories of institutions mentioned at (b) to (f) in sub-rule (2) of Rule 1 shall be made to the Registrar of the University concerned, in Form-I in triplicate, for their feasibility report. The applications accompanied by the following documents shall reach the competent authority not later than the 31st January of the year preceding the academic year in which the institution is proposed to be opened namely

- (a) a copy of the constitution and bye-laws of the educational agency proposing to establish the institution;
- (b) a counterfoil of the challan in support of the remittance of the fees prescribed under Rule 5 (2) (a);
- (c) a sketch plan of the site;
- (d) a rough plan of the building showing the location of each room, its dimensions and the use it is proposed to be put to;

(e)

- (i) in case the institution is proposed to be located in private accommodation, documentary evidence to show the applicants ownership or his right to be in exclusive possession of the site and buildings atleast for a period of 5 years.;
- (ii) documentary evidence to show the applicants ownership of the land which has been provided for use of the institution and a sketch plan of the buildings proposed to be constructed, if the buildings are not already constructed;
- (f) a copy of the notification of the Commissionerate of Higher Education indicating their proposal for starting the institution in the area.
- (g) the letter of permission of the Zilla Parishad or Municipality, as the case may be, for locating the proposed Government institution, if the institution, is proposed to be located within the premises of the existing Zilla Parishad or Municipal institution.
- (h) applications for establishment of Government institutions

emanating from the Government shall be routed through the Director to the Board of Intermediate Education or the University concerned as the case may be, for feasibility report.

(2)

(a) The fees to be paid in respect of every application for the establishment of various classes/categories of private educational institutions shall be as indicated below:

Class/Category of Institution	Fees	
		Rs.
(a) Junior Colleges	500-00	
(b) Degree Colleges	800-00	
(c) Hindi Maha Vidyalayas	500-00	
(d) Oriental Colleges	500-00	
(e) Law Colleges	1,000-00	
(f) Post-Graduate Centers	1,000-00	

- (b) The head of account to which the fee shall be credited shall be as follows:
- (i) in respect of Junior Colleges; "007- Education -D. Pre-University Education M.H.- [15] other receipts S.H. [01] Contribution and income from Endowments".
- (ii) In respect of all other institutions: "007-Education-E. University and other Higher Education-M.H. (15)-other receipts-S.H. (01) Contribution and Income from Endowments."
- (c) The fees to be paid in respect of every application of an educational agency for the establishment of Government educational institutions shall be half of the fee prescribed for private educational institutions, and shall be credited to the same head of account indicated for the respective private institutions. There shall be no application fee in respect of applications emanating from Government for establishment of Government

institutions.

- (3) The application for the establishment of new educational institutions which are not accompanied by the challans, for the remittance of the prescribed fee and other documents mentioned under Rule 5 [1] and [2] and applications not received within the prescribed time limit, shall be rejected.
- (4) The application fee deposited shall not be refunded under any circumstances.
- *(5) No fees shall be levied in respect of applications for the opening additional sections",

provided that in the case of opening additional sections in Under-Graduate Courses in Private affiliated Under-Graduate Colleges, the fees shall be levied in respect of the application forms as may be prescribed.

6. Condition for grant of permission :-

- (1) The corpus fund (endowment) to be deposited, extent of land, accommodation and other conditions to be fulfilled by the educational agency before permission for establishment of the institution is accorded by the Commissionerate, shall be as prescribed below. The Government may however relax the conditions in respect of the establishment of Government institutions in deserving cases.
- (2) The corpus fund (endowment) to be deposited by the educational agency for establishment of various categories of private educational institutions shall be as follows:-

			fund to be
	(1)	(2)	Deposited
		Rs. in lakhs	
(a)	(i) Junior College (for boys or co-educational) nbsp;	5.00	
	(ii) Junior College (for Women or to be established in Tribal area)	3.00	
(b)	(i) Degree College (for boys or co-educational)	6.00	
	(ii) Degree College (for woman or to be established in Tribal area)	5.00	
(c)	Oriental College	3.00	
(d)	Hindi Mahavidyalaya	3.00	
(e)	(i) Law College (with L.L.B. and L.L.M course)	10.00	
	(ii) Law College (with LLB Course only)	5.00	
(f)	Post Graduate Centers:		
	(i) MBA or other allied management course (Degree or diploma - for each course)	5.00	
	(ii) M.Com.	5.00	
	(iii) M.A (for each subject/course like Economics, History, etc.)	5.00	
	(iv) M.Sc. (for each subject/course like Botany, Zoology, etc.)	5.00	

- (3) The corpus fund (endowment) to be deposited for establishment of the Government institutions shall ordinarily be half of the amount prescribed for the establishment of corresponding private institutions. The Government may in deserving cases further relax this condition.
- (4) The educational agency of the private institution shall deposit the corpus fund (endowment) in the joint account of the management and the Government represented by the Regional Joint Director concerned, in any of the branches of nationalised banks. Under no circumstances the corpus fund deposited shall be permitted to be withdrawn. The Government may however permit the educational agency to utilise the interest accrued over, and above the prescribed corpus fund, for the development of the institution at an interval of five to ten years.
- (5) The educational agency of the Government institution shall

deposit the corpus fund (endowment) in the Government head of account indicated under Rule 5 (2) (b) (i) and (ii) as the case may be.

(6) The extent of land and accommodation to be provided by the various categories of the educational institutions (both Government and private) shall be as follows:-

in respect of Junior Colleges	10.00 acres of land and buildings with plinth area of 8,000 Sq.Ft.
(b) in respect of Degree Colleges	15.00 acres of land and buildings with plinth area of 8,000 Sq.ft
in respect of Oriental Colleges or Hindi Mahavidyalaya.	10.00 acres of land and buildings with plinth area of 8,000 Sq.ft.
(d) in respect of Law Colleges	10.00 acres of land and buildings with plinth area of 8,000 Sq.ft
(e) in respect of Post-Graduate Centres	15.00 acres of land and buildings with plinth area of 8,000 Sq.ft. For every additional course/subject additional accommodation with plinth area of 1,000 Sq.ft. shall be provided.

- (7) The educational agency shall provide suitable buildings for accommodating the proposed institution as per the specification laid down by the Board of Intermediate Education or the University concerned, as the case may be.
- (8) The institution shall have, in addition to class rooms, library and laboratory rooms, an office room, Principals room, staff room, ladies waiting room with attached toilet, students union room and a conference hall. There shall be adequate urinals and toilets separately for staff, boys and girls.
- (9) The extend of land to be provided by the educational agency as indicated in sub-rule (6) shall be utilised for developing it as play ground and garden for the institution. The educational agency shall

take necessary action in this regard. The Government are empowered to reduce the extent of land to be provided by the educational agency for the purpose of play ground and garden of the institution, especially in urban areas.

(10) If the Government Junior College/Degree College is proposed to be located within the premises of an institution belonging to the Zilla Parishad or the Municipality concerned, the educational agency shall get the prior permission of the Zilla Parishad or the Municipality concerned, as the case may be, to locate the proposed institution and to utilise the facilities like accommodation, furniture, library, laboratory, play ground, etc., belonging to the already existing institution until separate accommodation etc., are provided for the proposed institution. The educational agency shall send the letter of permission along with the application for the establishment of the institution. The educational agency shall take necessary steps to provide necessary accommodation and other facilities exclusively for the proposed institution, at the earliest possible.

(11) If the private institution is proposed to be located in a private accommodation, the Commissionerate may permit the educational agency to do so

provided that a lease hold building suitable for accommodating the institution is acquired and that a lease-deed for a period of not less than 5 years is produced. The educational agency shall also produce documentary evidence to show that they have the requisite land and money to construct the buildings and that they are prepared to construct the said buildings within a period of 5 years at the latest.

(12) If the private educational institution is proposed to be located within the premises of an already existing institution, the educational agency shall provide necessary accommodation and other facilities like furniture library, laboratory, etc., exclusively for the use of the proposed institution, as per the specifications laid down by the Board of Intermediate Education or the University concerned as the case may be.

- (13) Other physical facilities to be provided by the educational agency shall be as follows:
- (a) FurnitureEach class room shall be provided with a black board either wooden or walled. There shall be a chair and a table for the use of the lecturer. Sufficient number of desks or chairs with sidewriting planks or tables and chairs for the use of the students shall be provided.
- (b) LaboratoryThere shall be separate laboratory for conducting experiments/practicals in Chemistry, Physics, Botany, Zoology, etc., subjects. Science equipment such as apparatus, chemicals and other materials required for conducting practicals/experiments in physics, chemistry, etc., subjects shall be provided adequately. Similarly animal and plant specimen, miscroscopes and slides and other materials required for conducting practicals/experiments relevant to syllabus prescribed for botany and zoology subjects shall also be provided separately. When vocational courses are proposed to be introduced, separate laboratory with adequate equipment relevant to the courses offered, shall be provided for conducting practicals/experiments. In the laboratories, sufficient number of large tables shall be provided for keeping the apparatus, microscopes and other equipments and conduct to practicals/experiments. The students shall be provided with stools for sitting while conducting experiments/practicals.
- (c) LibraryThe educational agency shall provide adequate number of text books prescribed for the courses to be offered in the proposed institution. Reference books of higher knowledge the courses of study and books on recent pertaining to developments in various fields shall be provided to enable the teaching staff to acquire up-to-date knowledge in their respective subjects who in turn will enlighten the students. It is also desirable to provide books of great literary importance and autobiographies of great personalities. Books on general subjects also need be provided which will enable students and the staff to get acquaintance with the day to day happenings around the word in the various fields.

(d) Games and sportsArticles and material required for efficient practicing of indoor and out-door games and sports shall be provided. There shall be separate room for games and sports.

7. XXX XXX XXX :-

- (1) Staff PatternThe staff pattern for various classes/categories of educational institutions shall be as prescribed by the Board of Intermediate Education/University/Director of Higher Education as the case may be.
- (2) Appointment of teaching and non-teaching staff
- (a) Appointment of teaching and non-teaching staff in the Government educational institutions shall be by way of recruitment through the Andhra Pradesh Public Service Commission or as per the procedure prescribed by the Government from time to time.
- (b) Appointment of teaching staff in private educational institutions shall be by way of recruitment through the Andhra Pradesh College Service Commission or as per the procedure prescribed by the Government from time to time.
- (c) Appointment of non-teaching staff in private educational institutions shall be by the selection Committee from among the candidates sponsored by the Employment Exchange or drawn through newspaper advertisements in case the Employment Exchange could not sponsor suitable candidates. The Selection Committee shall comprise of the following members and the quorum for the Selection Committee shall not be complete unless atleast four of the five members are present. The candidates approved by majority members present shall be deemed to have been selected by the Committee.

- (i) a nominee of the educational agency;
- (ii) the Principal of the Institution;
- (iii) one representative of the Board of Intermediate Education/University concerned as the case may be;
- (iv) two nominees of the Director of Higher Education.
- (3) Competent authority for approval of appointmentsThe competent authority for approval of appointments of teaching staff of intermediate education shall be the Board of Intermediate Education and that for other educational institutions shall be the university concerned. The competent authority for approval of appointments of non-teaching staff in all the institutions shall be Director. The educational agency shall get the list of selected candidates approved by the competent authority within one month from the date of making the appointments, by applying through FORM-IV. Appointments made as per selection by Service Commission, however, do not require further approval.
- (4) Payment of salaries to staffThe educational agency of any private institution shall pay salaries to its staff as per the Government scales of pay and by following such procedure as may be prescribed by Government from time time, in this regard.

8. Power to grant or refuse Permission :-

- (1) Commissionerate of Higher Education are the competent authority to grant or refuse permission for the establishment of various categories of educational institutions indicated under Rule 1 (2).
- (2) Government, keeping in view their financial position during the

particular financial, academic year and the educational needs of the localities on priority basis, shall take a policy decision as to the number of Government and private institutions proposed to be established during the particular academic year, identifying the localities where they are to be established in consultation with the Director and communicate the same to the Commissionerate. The Commissionerate, on receipt of the Government communication containing the particulars of the number of Government and private institutions proposed to be established during the academic year and the localities where they are to be established, shall make a gazette notification and/or news paper advertisement calling for applications, in triplicate, from the educational agencies desirious of Government/private institution of establishing the category specified and in the locality specified, directing them to make the applications along with the fees prescribed to the Board of Intermediate Education/University concerned, as the case may be, following the procedure prescribed under Rules 5 and 6.

- (3) The Board of Intermediate Education/University concerned shall scrutinise the applications received in triplicate, from the educational agencies as well as those emanated from Government and got forwarded through the Director, strictly in accordance with the rules and regulations provided under the Act. They shall conduct necessary inspection etc., as deemed fit and forward two applications of each educational agency along with their inspection reports and recommendations in duplicate, to the Director, retaining one copy with them. The Director in turn shall retain one application of the educational agency and a copy of the inspection report etc., and forward the original application of the agency together with the remaining copy of the educational report etc., along with his remarks inspection to the Commissionerate. The Director shall also indicate the number of teaching and non-teaching posts required to be sanctioned, the expenditure involved and the budget provision, while forwarding applications for the establishment of the Government institutions.
- (4) The Commissionerate who are the competent authority may grant or refuse permission for the establishment of the educational institution after examining the particulars contained in the

application and the inspection reports etc. The decision of the competent authority either for granting or refusing the permission for establishment of the institution shall be communicated to the educational agency within three months from the date of receipt of the application, as far as possible. If the permission is refused, the educational agency shall be informed of the grounds for such rejection and the Director shall take necessary action to refund the corpus fund (endowment) deposited, to the educational agency.

- (5) No educational agency shall start any educational institution without obtaining specific orders of permission from the competent authority. Mere making of application and non-receipt of communication of letter of rejection from the competent authority within time, shall not entitle any educational agency to start the institution for which permission has been sought for. Educational agencies starting institutions without obtaining prior permission from the competent authority are liable to be punished under the provisions of the Act.
- (6) The Commissionerate shall send to Government a copy of the order of permission accorded to the educational agency, for information.

9. Power to grant or withdraw Recognition/Affiliation :-

- (1) Competent authority
- (a) The Board of Intermediate Education shall be the competent authority for granting or withdrawing of temporary/permanent recognition/affiliation for all educational institutions imparting intermediate education as per clause (ii) of sub-section (1) of Section 9 of the andhra Pradesh Intermediate Education Act 1971 (Act No 1 of 1971).
- (b) For all other institutions mentioned in cu. (b) to (f) in sub-rule
- (2) of Rule.1 the competent authority for granting or withdrawing of temporary/permanent recognition/affiliation shall be the

University concerned.

(2)

- (a) Government institutions shall be accorded permanent recognition/affiliation straight away, by the competent authority if he is satisfied that the conditions prescribed for this purpose are satisfied.
- (b) To start with, the private institution shall be accorded temporary recognition/affiliation subject to fulfilment of such conditions as may be prescribed by the competent authority. The temporary recognition/affiliation is renewable annually for a period of five years relaxable to ten years in deserving cases by which time the educational agency shall fulfil the conditions stipulated for grant of permanent recognition/affiliation. Applications for renewal of temporary recognition/affiliation shall be made to the competent authority in Form -III not later than three months prior to the expiry of the period of temporary/recognition/affiliation.

(3)

- (a) The educational agency of the private institution in respect of which the competent authority have accorded permission, is permitted to admit students and to appoint staff by following the procedure prescribed in Rule 7, immediately after the receipt of the orders of permission to open their institution. After fulfilling the conditions stipulated for grant of temporary recognition/affiliation, the educational agency shall make an application to the competent authority in Form-IV for approval of the appointments made and Form-III for grant of temporary recognition/affiliation to the institution. The application shall be made, accompanied by the following documents within a period of three months from the date of receipt of the order of the permission.
- (i) copy of the orders in which permission to open the institution has been accorded;

- (ii) lists of teaching and non-teaching staff appointed;
- (iii) lists of students admitted into various classes/courses
- (iv) bank challan in proof of the payment of inspection fee and Recognition/Affiliation Fees.
- (b) On receipt of the application from the educational agency, the competent authority shall make inspection of the institution to find out the extent of fulfilment of the conditions prescribed for grant of temporary recognition/affiliation, on a date convenient to both parties.
- (c) Unless the students are admitted and staff are appointed and other conditions are satisfied, the competent authority shall not accord approval to the staff appointed and accord temporary recognition/affiliation to the private institution and consequently the students shall not be allowed to appear for the public examinations.
- (4) The Inspection Fee and recognition/affiliation fee to be collected from the educational agency shall be as prescribed by the competent authority indicated in sub-rule (1). The fees shall be credited in their respective head of account and can be utilised for incurring the expenditure involved.
- (5) Affiliation will be given by the Board of Intermediate Education in respect of Junior colleges, in three (3) categories namely
- (a) Long Term Affiliation (with validity period of thirty (30) years;
- (b) Medium Term Affiliation (with validity period of five (5) years); and

(c) Short Term Affiliation (with validity period of three (3) years), for the Junior Colleges, which have fulfilled the conditions mentioned under each category specified below:
(a) Long Term Affiliation:
(i) The College shall have been established more than 10 years ago:
(ii) Corpus fund constituted as per the rules in force;
(iii) Adequate infrastructure and qualified faculty shall be available;
(iv) Affiliation fee Fifteen (15) times of the annual affiliation fee as prescribed, is paid. The affiliation fee shall be paid at one time or in three annual equal instalments. If it is paid in instalments, the long term affiliation will be given after the last instalment is paid;
(I) the Colleges shall be more than 3 years old and running since three to nine years.
(ii) Corpus fund is constituted as per rules in force:
(iii) Adequate infrastructure and qualified faculty shall be available:
(iv) Affiliation fee, five (5) times of the annual affiliation fee as prescribed, is paid. This shall be paid in a single instalment by 31st March of the year of affiliation;
(c) Short Term Affiliation:
(i) the College is established and running below three years;

(ii) Affiliation fee, three (3) times of the amount of annual affiliation fee as prescribed, is paid. This fee shall be paid in a single instalment by 31st March of the year of affiliation.

10. Conditions for grant of permanent recognition/affiliations:-

- The competent authority shall grant permanent recognition/affiliation to the Government and private institutions which are enjoying temporary recognition/affiliation atleast for a period of five years, subject to the fulfilment of the following conditions
- (1) that the institution has pucca buildings of its own with the prescribed facilities like furniture, library, laboratory, play ground etc.,
- (2) that the educational agency fulfilled all the conditions prescribed for granting temporary recognition/affiliation;
- (3) that the educational agency has implemented all the instructions issued by the competent authorities in all matters.
- (4) that the educational agency has not denied admission to any student on the grounds of religion caste, race or language;
- (5) that the educational agency has not encouraged any propaganda or practice wounding the religious feelings of any class of citizens of India or insulting the religions or the religious beliefs of that class;
- (6) that the educational agency has not refused for constituting the institution as a centre for conducting the Government examinations like Andhra Pradesh Public Service Commission, etc.;
- (7) that the educational agency has appointed the staff following

the procedure prescribed by the Government, from time to time, and got the appointments approved by the competent authority;

(8) that the educational agency has reinstated the staff member whom it has removed/suspended, on receipt of orders from the competent authority for such reinstatement.

11. Conditions for withdrawal of permission/recognition/affiliation:

The competent authority shall withdraw permission/recognition/affiliation granted to the private educational institution under the following circumstances:

- (1) When an institution, including a permanently recognised/affiliated institution (both non-minority or minority) in the opinion of the competent authority, has failed to fulfil any of the conditions prescribed, the permission/recognition/affiliation accorded to that institution shall be withdrawn permanently or for any specified period.
- (2) When permission/recognition/affiliation of the institution is to be withdrawn, the educational agency shall be given an opportunity to give its explanation for failure to comply with the prescribed requirements, within a month. If the educational agency is prepared to rectify the defects communicated by it, the competent authority may give a reasonable time not exceeding three months to rectify the defects. If, in the opinion of the competent authority, the educational agency has rectified the defects pointed out, the permission/recognition/affiliation may be continued subject to such further conditions and instructions that may deemed necessary. But if the educational agency fails to rectify the defects within the given time, the permission/recognition/affiliation shall be withdrawn.

(3)

(a) The competent authority after withdrawing permission shall recommend to the competent authority concerned to withdraw the

recognition/affiliation granted to the institution in question, who shall take necessary action accordingly.

(b) The competent authority for granting of recognition/affiliation may also initiate action to de-recognise disaffiliate any institution for failure to fulfil the conditions prescribed for granting/continuing the recognition affiliation accorded to the institution and recommend to the competent authority for granting of permission, to take steps to withdraw the permission granted to establish the institution, who shall take necessary action accordingly.

12. Opening of additional sections/medias/groups/courses

(1)

- (a) The competent authority for according permission to open additional sections/media/groups shall be the Government.
- (b) The competent authority for granting of permission for opening of new courses other than those permitted at the time of according permission to establish the institution, shall be the Commissionerate of Higher Education.
- (2) The educational agency will have to apply to the competent authority for grant of permission to open additional sections/media/groups, courses, in Form-II and the permission shall be accorded subject to the availability of various physical facilities like accommodation etc., required for the proposed additional section/media/group/course.
- (3) The educational agency shall be permitted to open such number of sections/groups/courses and in such media for which permission has been accorded

provided that there is minimum strength of students to maintain the section/group/course as the case may be. No section/group/course in any media, shall be opened without the minimum strength of students and without the prior permission by the competent authority. The minimum/strength required shall be as prescribed by the Board of Intermediate Education/University concerned, as the case may be.

13. Recognition/affiliation of the existing private educational institutions :-

- (1) All the private educational institutions which have been accorded permission to establish and accorded recognition/affiliation, after the commencement of the Andhra Pradesh Education Act, 1982 (Act No.1 of 1982) that is, with effect from 18-7-1982, shall be deemed to have been enjoying temporary recognition/affiliation.
- (2) The educational agencies of all the private institutions coming under sub-rule (1) shall apply to the competent authority for grant of permanent recognition/affiliation in Form III. The competent authority, after satisfying himself that the conditions prescribed for according permanent recognition/affiliation have been fulfilled, shall accord permanent recognition/ affiliation to the institution . If the competent authority is of the opinion that the conditions prescribed for granting of permanent recognition/affiliation have not been fulfilled by any of the educational institutions, such institution shall be accorded temporary recognition/affiliation for a further period of one academic year subject to such further conditions and instructions as deemed necessary, as in the case of new private educational institutions.

14. General Instructions :-

- (1) All the rules as far as relevant are also applicable to all the existing institutions.
- (2) Under no circumstances the application fee paid by the educational agency at the time of making the application for permission to open the institution shall be refunded. However the corpus fund (endowment), if already deposited, shall be refunded to the applicant in case permission to establish the institution is refused by the competent authority.
- (3) No institution for which permission to establish has been granted to meet the educational needs of a particular locality, shall be permitted to be shifted to another locality. However shifting of the institution from one building to another within the same locality permited when the intention is to provide better accommodation or shifting into own buildings is proposed, with the prior permission of the Government. Any unauthorised shifting of institution shall render of the the lapse institution permission/recognition/affiliation granted to the automatically, without any further notice or orders.
- (4) The educational agency for which permission to establish an institution has been accorded shall not transfer the institution to another educational agency under any circumstances. In case the educational agency which has been permitted to establish the institution is unable to manage it, it may approach the Government to consider its request for taking over of the institution, provided it has completed atleast ten years of existence.
- (5) Under no circumstances womens institution shall be allowed to be converted into co-educational or boys institution and vice-versa.
- (6) The application prescribed for admission of students and the advertisement calling for the application shall invariably contain the particulars or order under which the institution has been established.

- (/) The admission of students into various courses shall be as per the rules of admission prescribed by the Government/Board of Intermediate Education/University concerned, from time to time. While making admission the rule of reservation shall be scrupulously followed. The intake of students shall not exceed the prescribed limits of strength. The Principal of the institution shall be personally held responsible for violation of rules of admissions. The educational agency shall not interfere in the matter of making admission of students.
- (8) The educational agency shall not collect fees or donations either in cash or in kind other than prescribed by the Government from pupils or parents or any other persons on their behalf, for any purpose whatsoever.
- (9) The educational agency shall carry out the instructions issued by the Government/Board of Intermediate Education/University from time to time with a view to maintain the academic standards and to safeguard the interest of teachers and pupils.
- (10) The Educational agency shall fulfill all the conditions stipulated by the competent authorities for grant of permission/recognition/affiliation.
- (11) The premises of the institution (buildings, playground or open site) whether adjacent to it or away to it, shall be used for the purposes of conducting classes or functions conducted by the institution for education purposes or for authorised examinations or for other purposes specifically permitted by the competent authorities.
- (12) The premises of the institution shall be sufficiently healthy, well lighted and well-ventilated with due provision for the safety of the pupils. The institution shall produce a sanitary certificate from the Municipal Health Officer/Medical Officer of the Primary Health Centre.
- (13) The Private educational institutions must be prepared to

maintain themselves from out of their resources and they cannot claim grant-in-aid from Government as a matter of right, once prescribed period of existence is completed.

- (14) The educational agency shall not open additional sections/media/courses for which permission has not been obtained. No course/media/section functioning duly permitted shall be closed down without prior permission of the competent authority.
- (15) The educational agency shall adopt Teachers Provident Fund Scheme or any other Scheme for the benefit of its employees as prescribed by the Government from time to time.
- (16) The educational agency shall maintain all the records and registers as prescribed by the competent authorities, and they shall be made available to the concerned inspecting officers for inspection/surprise checks.
- (17) The educational agency shall adopt the code of code of conduct prescribed for the teaching and non-teaching staff.